
(2023) 12 RAJ CK 0084

In the Rajasthan High Court

Case No : Criminal Miscellaneous Bail Application No. 13493 Of 2023

Sanjay Dharniya

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 19-12-2023

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 439
Indian Penal Code, 1860 — Section 306

Citation : (2023) 12 RAJ CK 0084

Hon'ble Judges : Manoj Kumar Garg, J

Bench : Single Bench

Advocate : Ashvini Kumar Swami, Anita Gehlot, Manish Dadhich

Final Decision : Allowed

Judgement

Manoj Kumar Garg, J

The present bail application has been filed under Section 439 Cr.P.C. The petitioner has been arrested in connection with FIR No.301/2023 registered at Police Station Nayashahar, District Bikaner for the offences punishable under Sections 306 of the IPC.

Learned counsel for the petitioner submits that there is no evidence against the petitioner for abetment to commit the suicide. Challan of the present case has already been presented and no investigation is pending against the petitioner. The petitioner is in the judicial custody and the trial of the case will take sufficiently long time. Therefore, the benefit of bail may be granted to the accused-petitioner.

Learned Public Prosecutor and learned counsel for the complainant have vehemently opposed the bail application.

I have considered the arguments advanced before me and gone through the material available on record.

Taking into account the facts and circumstances of the case, without commenting on the merits of the case, this Court deems it just and proper to release the petitioner on bail.

Accordingly, the bail application under Section 439 Cr.P.C. is allowed and it is ordered that the accused-petitioner - Sanjay Dharniya S/o Brijlal Dharniya, shall be enlarged on bail in FIR No.301/2023 registered at Police Station Nayashahar, District Bikaner provided he furnishes a personal bond in the sum of Rs.1,00,000/- with two sureties of Rs.50,000/- each to the satisfaction of the learned trial Judge for his appearance before the court concerned on all the dates of hearing as and when called upon to do so.